

- (2) They shall come into force on the date of their publication in the Official Gazette.
2. In the Post Office Recurring Deposit Rules, 1981, -
- (i) in rule 1, sub-rule (1), for the words “Post Office”, the words “National Savings” shall be substituted;
- (ii) in rule 2, after clause (a), the following clauses shall be inserted, namely:-
- “(aa) “Bank” means any branch of a public sector or private sector commercial bank authorised by the Government to open an account under these rules;
- (ab) “post office” means any post office in India doing savings bank work and authorised to open an account under these rules;” ;
- (iii) in rule 6, after sub-rule (4), the following sub-rule shall be inserted, namely:-
- “(5) The account under these rules shall be opened in post office or bank.”

[F. No. 7/10/2014-NS]

PRASHANT GOYAL, Jt. Secy.

Note : The Principal rules were published vide G. S. R. 666(E), dated the 17th December, 1981, and subsequently amended vide: - G.S.R. 301(E), dated the 1st April, 1982, G.S.R. 258(E), dated the 11th March, 1983, G.S.R. 62(E), dated the 14th February, 1984, G.S.R. 95(E), dated the 7th February, 1986, G.S.R. 194(E), dated the 13th February, 1986, G.S.R. 363(E), dated the 1st April, 1987, G.S.R. 39(E), dated the 16th January, 1988, G.S.R. 458(E), dated the 15th April, 1988, G.S. R. 708(E), dated the 21st July, 1989, G.S.R. 16(E), dated the 9th January, 1990, G.S.R. 190(E), dated the 27th March, 1991, G.S.R. 579(E), dated the 12th September, 1991, G.S.R. 918(E), dated the 11th December, 1992, G.S.R. 42(E), dated the 1st February, 1993, G.S.R. 587(E), dated the 2nd September, 1993, G.S.R. 2(E), dated the 1st January, 1999, G.S.R. 748(E), dated the 4th November, 1999, G.S.R. 44(E), dated the 15th January, 2000, G.S.R. 152(E), dated the 1st March, 2001, G.S.R. 160(E) dated the 1st March, 2002, G.S.R. 514(E), dated the 23rd July, 2002, G.S.R. 662(E), dated the 23rd September, 2002, G.S.R. 175(E), dated the 1st March, 2003, G.S.R. 588(E), dated the 25th July, 2003, G.S.R. 838 (E), dated the 27th December, 2004, G.S.R. 480(E), dated the 26th June, 2008 and G.S.R. 740(E), dated the 4th October, 2011 and G.S.R. 843(E), dated the 25th November, 2011, G.S.R. 320(E), dated the 25th April, 2012, G.S.R. 398 (E), dated the 25th June, 2013, G.S.R. 221 (E), dated 13th March, 2014, G.S.R. 491 (E), dated the 11th July, 2014, G.S.R. 355(E), dated the 29th March, 2016 and G.S.R. 943(E), dated the 30th September, 2016.

अधिसूचना

नई दिल्ली, 18 जनवरी, 2017

सा.का.नि. 54(अ)—केंद्रीय सरकार सरकारी बचत पत्र अधिनियम, 1959 (1959 का 46) की धारा 12 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, राष्ट्रीय बचत पत्र (VIII निर्गम) नियम, 1989 में और संशोधन करने के लिए निम्नलिखित नियम बनाती है, अर्थात:-

1. (1) इन नियमों का संक्षिप्त नाम राष्ट्रीय बचत पत्र (VIII निर्गम) संशोधन नियम, 2016 है।
- (2) ये राजपत्र में प्रकाशन की तारीख से लागू होंगे।
2. राष्ट्रीय बचत पत्र (VIII निर्गम) नियम, 1989 में,
 - (i) नियम 2 में उप-नियम (i) के पश्चात्, निम्नलिखित उप-नियम अंतःस्थापित किया जाएगा, अर्थात:
 - (िक) “बैंक” से पत्र जारी करने के लिए सरकार द्वारा प्राधिकृत सार्वजनिक क्षेत्र अथवा निजी क्षेत्र के वाणिज्यिक बैंक की कोई शाखा अभिप्रेत है।”;
 - (ii) नियम 6 में, “डाक घर” शब्दों के स्थान पर “डाक घर अथवा बैंक” शब्द रखे जाएंगे।

[फा. सं. 7/10/2014-एनएस]

प्रशांत गोयल, संयुक्त सचिव

टिप्पणी: मूल नियम सा.का.नि. 496(अ), तारीख 1 मई, 1989, को प्रकाशित किया गया था और तत्पश्चात् इसे सा.का.नि. 508(अ), तारीख 23 मई, 1990, सा.का.नि. 120(अ), तारीख 8 मार्च, 1998, सा.का.नि. 7(अ), तारीख 1 जनवरी, 1999, सा.का.नि. 491(अ), तारीख 6 जुलाई, 1999, सा.का.नि. 47(अ), तारीख 15 जनवरी, 2000, सा.का.नि. 156(अ), तारीख 1 मार्च, 2001, सा.का.नि. 572(अ), तारीख 2 अगस्त, 2001, सा.का.नि. 163(अ), तारीख 1 मार्च, 2002, सा.का.नि. 711(अ), तारीख 17 अक्टूबर, 2002, सा.का.नि. 179(अ), तारीख 1 मार्च, 2003, सा.का.नि. 590(अ), तारीख 25 जुलाई, 2003, सा.का.नि. 591(अ), तारीख 25 जुलाई, 2003, सा.का.नि. 820(अ), तारीख 16 अक्टूबर, 2003, सा.का.नि. 289(अ), तारीख 13 मई, 2005, सा.का.नि. 744(अ), तारीख 4 अक्टूबर, 2011 और सा.का.नि. 842(अ), तारीख 25 नवंबर, 2011, सा.का.नि. 318(अ), तारीख 25 अप्रैल, 2013, सा.का.नि. 397(अ), तारीख 25 जून, 2013, सा.का.नि. 226(अ), तारीख 13 मार्च, 2014, सा.का.नि. 494(अ), तारीख 11 जुलाई, 2014 और सा.का.नि. 354(अ), तारीख 29 मार्च, 2016 और सा.का.नि. 944(अ), तारीख 30 सितंबर, 2016 द्वारा संशोधित किया गया।

NOTIFICATION

New Delhi, the 18th January, 2017

G.S.R. 54(E).—In exercise of the powers conferred by section 12 of the Government Savings Certificates Act, 1959 (46 of 1959), the Central Government hereby makes the following rules further to amend the National Savings Certificates (VIII Issue) Rules, 1989, namely:—

1. (1) These rules may be called the National Savings Certificates (VIII Issue) Amendment Rules, 2016.
- (2) They shall come into force on the date of their publication in the Official Gazette.
2. In the National Savings Certificates (VIII Issue) Rules, 1989, -
 - (i) in rule 2, after sub-rule (i), the following sub-rule shall be inserted, namely:—

“(ia) “Bank” means any branch of a public sector or private sector commercial bank authorised by the Government to issue certificates;” ;
 - (ii) in rule 6, for the words “post office”, the words, “post office or bank,” shall be substituted.

[F. No. 7/10/2014-NS]

PRASHANT GOYAL, Jt. Secy.

Note : The principal rules were published vide G.S.R. 496(E), dated the 1st May, 1989, and subsequently amended vide: G.S.R. 508(E), dated the 23rd May, 1990, G.S.R. 120(E), dated the 8th March, 1998, G.S.R. 7(E), dated the 1st January, 1999, G.S.R. 491(E), dated the 6th July, 1999, G.S.R. 47(E), dated the 15th January, 2000, G.S.R. 156(E), dated the 1st March, 2001, G.S.R. 572(E), dated the 2nd August, 2001, G.S.R. 163(E), dated the 1st March, 2002, G.S.R. 711(E), dated the 17th October, 2002, G.S.R. 179(E), dated the 1st March, 2003, G.S.R. 590(E), dated the 25th July, 2003, G.S.R. 591(E), dated the 25th July, 2003, G.S.R. 820(E), dated the 16th October, 2003, G.S.R. 289(E), dated the 13th May, 2005, G.S.R. 744(E), dated the 4th October, 2011 and G.S.R. 842(E), dated the 25th November, 2011, G.S.R. 318(E), dated the 25th April, 2013, G.S.R. 397(E), dated the 25th June, 2013, G.S.R. 226(E), dated the 13th March, 2014, G.S.R. 494(E), dated the 11th July, 2014, G.S.R. 354(E), dated the 29th March, 2016 and G.S.R. 944(E), dated the 30th September, 2016.